20/10/) I

To

18th October, 2017

Shri V.P Pandey CPIO, CESTAT, R.K. Puram, New Delhi-66

Sir,

RE: Order F. No: 12-87/CESTAT/CPIO-ND/VPP/2017 dated 27.09.2017

I acknowledge the receipt of your above said order. As desired, I am enclosing herewith Postal Orders of Rs.120/- as fee for photocopy @ 2/- per page. It is pointed out that the information as sought has not been provided in the format as desired. The undersigned had sought break up of 'Disposal' of cases under the following heads, which has not been done.

CUSTOMS /CE / ST YEAR / MONTH				
disposed of by remand to	Out of number of cases remanded during the month, those relating to Mangali Impex Case (i.e. SCN issued by DRI, SIIB, CCE, etc.)	Number of cases dismissed due to non-prosecution		

2. You are kindly requested to please provide the correct information early.



(Krishan Kr. Arora) G-6/27, 2nd Floor, Sector-11 Rohini, DELHI-110085 krishanp444@gmail.com

(Kknowe)

Email:

Encl: As above

(Twelve IPOs of Rs.10/- each bearing Nos 43F 176838 to 43F 176843, 43F 177112 to 177113 & 43F 176542 to 43F 176545)

F. No. 12-87/ CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated. <u>27/9/17</u>
ID No. <u>12-87/1</u>2

То,	Sh. Kreshan Ko poorg
ć	(7-6/27, 200 F/600, Section - 11, Roheni
	Delhi-110085

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. $20/09/17$ and our ID No. $12-87/17$ the from $7.0.(C.P.)$ containing	is enclosed	Dt. received herewith
for your reference please. 58 lag.	9	

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. //// @ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

(V.P. Pandey) Central Public Information Officer

0/0

2 0 000 2017

CENTRAL REGISTRY

NOTE

Sub: Information sought by Shri Krishan Kumar

Arora under the RTI Act 2005 ---- reg.

Ref: I.D.No.12-87/2017

Please refer to note dated 21/09/2017 of CPIO issued vide F.No.12-87/CESTAT/CPIO-ND/VPP/2017. The point wise reply to information sought by the applicant is as under:-

Reply to (B): The information sought regarding pendency statement of Custom/Central Excise/Service Tax is enclosed from April 2015 to 31.08.2017 as maintained by this Section.

No. of Pages:58.

F.No. 10/CESTAT/CR/2015-16

Date: 26/09/2017

Technical Officer.

To,

Shri V.P. Pandey, CPIO/Asstt. Registrar, CESTAT, New Delhi.

F. No. 12-87 / CESTAT/CPIO-ND/VPP/2017 2 SFF 2000 West Planning Customs Excise and Service Tax Appellate Tribunsbok No. 2 R. West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 21/09/17 ID No. 12-89/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. 20/9/17 of Shri /Smt. Lyahra ka Nang under RTI 2005 (copy enclosed) wherein certain information are sought mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. dated. 20/9/12 CPIO ID No. 12-87/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 66/10/2017 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from

where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

(V.P. Pandey) Central Public Information Officer

Copy to:

T. D. (C-R)

Sh. Krishna Ko. Arorg G-6/27, 2nd Floor, Sector Rohêne, Delhie - 1100 85

F. No. 12-87 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 21/09/17
ID No. 12-87/17

Subject: Information sought under RTI Act, 2005.

	Subject: Information sought under KIT Net, 2000.
Sir/M	Please refer to RTI application Nodateddolored
	Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No
	Encl: As above. (V.P. Pandey) Central Public Information Officer
Je X	Copy to: 7. 0 · (C - R) 2
	3 4. <u>Sh. Kzishra</u> Kr. A2629 G-6/27, 2nd Floor, Sector 22 SEP 2017 Rohêne, Delhie - 1100 85

10-12-87/2017

20/9/17

APPLICATION UNDER RTI

Date: 19th September, 2017

The Central Public Information Officer, Custom, Excise & Service Tax Appellate Tribunal, Principal Bench, West Block-II, R.K. Puram, New Delhi-110066

A. Contact Details

1. Name of the applicant

2. Mailing Address:

3. Email:

Krishan Kumar Arora

G-6/27, 2nd Floor, Sector-11

Rohini, DELHI-110085

krishanp444@gmail.com

Yes

4. Whether a citizen of India:

B Details of Information Sought

PENDENCY STATEMENT of Custom/Central/Excise/Service Tax Separately, for the years 2015-16, 2016-17, 2017-18 (Till 31.08.2017) separately and disposal of Appeals before the Division Bench, Principal Bench, New Delhi, in the format:

I. CUSTOMS

YEAR:

Month	Opening	Receipts	Dispos	Number of	Out of number of	Number of
	balance for	during the	als	cases	cases remanded	cases
	the month	month	during	disposed of	during the month,	dismissed
			the	by remand	those relating to	due to non-
			month	to lower	Mangali Impex	prosecution
				authority	Case (i.e. SCN	· ļ
					issued by DRI.	
					SIIB, CCE, etc.)	

II. CENTRAL EXCISE

YEAR:

Month	Opening	Receipts	Disposals	Number of	Number of cases
	balance for	during the	during the	cases	dismissed due to
	the month	month	month	disposed of	non-prosecution
				by remand	,
				to lower	
				authority	

T T

III. SERVICE TAX

YEAR:

Month	Opening balance for the month	Receipts during the month	Disposals during the month	Number of cases disposed of by remand to lower	Number of cases dismissed due to non-prosecution
				authority	

a) Type of information required

Statistical Data

b) Whether information sought relates to security of Life and Liberty of a person

NO

c) Specify the particulars information required:

As above

c) Whether applicant belongs to BPL category

NO

d) RTI Fee: Rs. 10/- Postal Order No:

is enclosed.

(KRISHAN Kr. ARORA)